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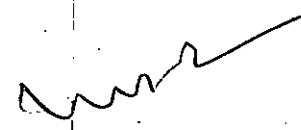
Dated: 18/3/94.

Heard Sh. P. G. Zare for the applicant and Sh. S. C. Dhowan for the respondents. By the impugned order Ex. '7' a de novo inquiry has been ordered after the Enquiry officer had cleared the inquiry. Under Rule 10(2) of the Railway Servants Discipline and Appeal Rules, 1968 the Disciplinary Authority can remit the case to the Enquiry Officer for reasons to be recorded in writing and then the Enquiry Authority has to hold further Enquiry. No reasons have been recorded in the impugned order dt. 26/4/93. The order dt. 26/4/93 is quashed with liberty to the respondents to pass a fresh order under the relevant Rules.

The application is disposed of in the above terms.

dt. 18-3-94
order/Judgment despatched
to Applicant/Respondent (s)
on 26/3/94


(R. Langarajan)
MCA


(M. S. Deshpande)
J/C


28/3/94